

ITEM NO.7

COURT NO.14

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 25189/2024

(Arising out of impugned final judgment and order dated 28-02-2024 in FA No. 123/2023 passed by the National Consumers Disputes Redressal Commission, New Delhi)

M/S SURGICARE

Petitioner(s)

VERSUS

MARC NASSIF & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.188561/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 30-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Kuriakose Varghese, Adv.
Mr. V Ranjith Shankar, Adv.
Mr. Shiju Abraham Verghis, Adv.
Mr. V Shyamohan, Adv.
Ms. Anshika Bajpai, Adv.
Mr. Akshat Gogna, Adv.
M/S. Kmnp Law Aor, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. In view of the decision of this Court in *Universal Sampo General Insurance Co. Ltd. vs. Suresh Chand Jain*; 2023 INSC 649: 2023 SCC Online SC 877, liberty is given to the petitioner(s) to withdraw the petition to avail alternative remedy.
2. Accordingly, Special Leave Petition is dismissed as withdrawn.
3. Pending application(s), if any, stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)